

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 137
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank Applicant/petitioner
Vs.
Bhushan Power and Steel Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 23.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

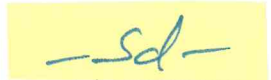
For the Applicant: Mr. Manmeet Singh, Ms. Nishtha Chaturvedi, Mr. A. Robin Frey, Advs.
Mr. Ramesh Chandra, Mr. Amitabh, Mr. A. K. Pandey Advs.
For the CoC: Mr. Ramji Srinivasan Sr. Adv, Mr. Bishwajit, Spandan Biswal, Ms. Srideepa,
Mr. Aditya Marwah, Sylona Mohapatra, Mr. Nikhil Ramdev, Advs.
For the RP Mr. Abhisehk Anand, Mr. Tushar Tyagi,
For the OC Mr. Amit Singh Chaddha, Mr. Arjun Asthana, Ms. Sreenita Ghosh, Sr. Adv, Mr.
Manu Beri, Mr. Varun Varma, Mr. Nikhil Palli, Mr. Pranav Chadha, Mr. Monish
Panda, Mr. Sahil Mongia, Mr, Amit Kumar, Mr. Srishti Govil, Advs.
CA-286(PB)/2019 Mr. Mukul Rohatgi, Sr. Adv, Mr. Arvind Kr. Gupta, Ms. Purti Marwaha,
Ms. Henna George, Advs.
CA-254(PB)/2019 Mr. Mukul Rohatgi, Sr. Adv, Mr. Arvind Kr. Gupta, Ms. Purti Marwaha, Ms.
Henna George, Advs.
CA-327(PB)/2019 Mr. Mukul Rohatgi, Sr. Adv, Mr. Arvind Kr. Gupta, Ms. Purti Marwaha,
Ms. Henna George, Advs.

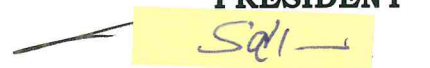
ORDER

We have heard the arguments at length by complying with the directions of the Appellate Tribunal ~~seeking~~ day to day hearing.

Order reserved.

holding


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)